

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 87/MP/2021

Subject : Petition under Section 79(1) (d) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008 and its amendments for redetermination of Open Access charges for transmission and wheeling of power using Transmission and Distribution network of Damodar Valley Corporation for financial year 2017-18 and financial year 2018-19.

Date of Hearing : 20.10.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Damodar Valley Corporation (DVC)

Respondents : Tata Steel Limited and 6 Ors.

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, DVC
Ms. Anushree Bardhan, Advocate, DVC
Shri Samit Mandal, DVC

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed for re-determination of open access charges for transmission and wheeling of power using the transmission and distribution (T&D) network of the Petitioner for financial years 2017-18 & 2018-19.

2. In response to the specific query of the Commission regarding planning & approval for implementation of new element(s) at 33 kV level, the representative of the Petitioner submitted that the new element(s) at 33 kV level are planned and implemented in such a manner so that the upcoming HT consumers can be catered to.

3. Learned senior counsel further submitted that the Commission has already issued the orders in Petition Nos. 482/TT/2020 and 713/TT/2020 filed by the Petitioner for truing-up for the period 2014-19 for the existing T & D System and new elements of T & D System respectively and accordingly, the Petitioner may be permitted to file an additional affidavit revising the open access charges as computed on the basis of the approved Annual Transmission Charges in the truing-up orders. The said request was allowed by the Commission and the Petitioner was directed to file its additional affidavit within two weeks

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**